

**IN THE HIGH COURT OF BOMBAY AT GOA.
(LD-VC-OCW-176/2020)**

IN

FIRST APPEAL NO. 100 OF 2011.

Tome Isidoriao Carvalho and ors. ...Applicant.

Vs

Special Land Acquisition Officer(MPT) ...Respondent

Shri V. Rodrigues, Advocate for the applicant..

Shri P. Faldessai, Addl. Govt. Advocate for the respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:6th November, 2020.

PC.

Earlier Government acquired the applicants' land and passed an award. Later under section 18 of the Land Acquisition Act, the applicant had that compensation enhanced by the Reference Court. Aggrieved the Government filed an appeal before this Court in First Appeal No. 28/2010 but could not succeed.

2. Nevertheless, when it filed the appeal, this Court directed the Government to deposit the awarded amount. It deposited. Now with the dismissal of the appeal, the applicants want the Court's leave to withdraw that amount.

3. Heard Shri V. Rodrigues, the learned counsel for the applicant and Shri P. Faldessai, the learned Addl. Govt. Advocate for the respondent.

4. For the reasons mentioned in the application, I allow it. Registry will permit the applicants to withdraw the amount lying to the credit with this Court.

DAMA SESHADRI NAIDU, J.